

ITEM NO.18 Court 12 (Video Conferencing) SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6414/2021

(Arising out of impugned final judgment and order dated 21-10-2020 in RP No. 2378/2019 passed by the National Consumer Disputes Redressal Commission, New Delhi)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

RAMESH CHANDRA & ORS.
(FOR ADMISSION and I.R.)

Respondent(s)

Date : 06-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Anmol Chandan, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Sughosh Subramanyam, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Amrish Kumar, AOR
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The legal issues raised in this case are the jurisdiction of the forum and the nature and extent of the liability of the petitioners.

Issue notice subject to the condition that the petitioners will deposit a sum of Rs.25,000/- (Rupees twenty five thousand only) with the Registry within a period of four weeks from today.

The amount shall be kept in an interest bearing fixed deposit

account in a nationalized bank for a short term period with auto renewal facility.

We make it clear that we are not staying the execution of the order.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER